

No. /JUD/A/2020

GOVERNMENT OF PUDUCHERRY  
JUDICIAL DEPARTMENT

\*\*\*

25<sup>th</sup> March,2020.

PROCEEDINGS OF THE CHIEF JUDGE, PUDUCHERRY.

Sub: COVID 19 – Nation wide lockdown – compliance of further directions of the Hon'ble Administrative Committee of Madras High Court – Instructions issued – Reg.

Ref: Circular in ROC No.1363/2020/RG, dated 24.03.2020.

In supersession of all administrative notifications, circulars, etc., issued earlier, the Hon'ble High Court of Madras vide circular cited above has directed to suspend the court works in all the subordinate courts in this Union Territory of Puducherry with immediate effect subject to following:

1. Entry into all the courts shall remain suspended for three weeks from 24.03.2020 or until further orders, whichever is earlier, subject to any specific permission of the Chief Judge, Puducherry in respect of Puducherry, Mahe and Yanam regions and the District Judge, Karaikal, in respect of Karaikal region. In case of any contact by any person including lawyers for either administrative or judicial work, they shall contact (1) Thiru James Ambroise, Head Sarishtadar, District Court, Puducherry, over 9443216705 ([jampondy@gmail.com](mailto:jampondy@gmail.com)) or Thiru P. Kaliamurthy, Sarishtadar over 9543231580 for Puducherry, Mahe and Yanam regions and Thiru L. Gunasekaran 9600830645 ([1965lgsegar@gmail.com](mailto:1965lgsegar@gmail.com)) or Thiru Elavazhagan over 8903639205/ 9965839205 ([elangoelava9@gmail.com](mailto:elangoelava9@gmail.com)) for Karaikal district.

2. All the Judicial Officers and staff shall remain stationed at their residence subject to the directions of the Chief Judge, Puducherry/District Judge, Karaikal, as the case may be to carry out urgent or emergent duties.

3. No matter, unless urgent and imminently emergent shall be entertained except with the permission of the Chief Judge, Puducherry/District Judge, Karaikal, as the case

may be and on permission being granted, the lawyers/litigants shall be instructed of the venue and mode of addressing the court either through video-conferencing or otherwise.

4. All the Judicial Officers and staff of all the courts shall keep their mobile phones or contact numbers in active state for receiving or executing any communication issued by their superiors for discharge of any duty.

5. In view of the unpredictable situation, the courts shall abide by the above said directions subject to any further decision taken and communicated by the Hon'ble High Court.

Sd./-  
(P. DHANABAL)  
CHIEF JUDGE

To

1. The District Judge, Karaikal District, U.T. of Puducherry, for necessary action in Karaikal district.
2. All Judicial Officers, Puducherry, Mahe and Yanam.
3. All Heads of Offices, Judicial Department, U.T. of Puducherry, – with directions to instruct all staff under their unit to adhere strictly to the above instructions.
4. The President/Secretary of the Bar Associations of U.T. of Puducherry.
5. The President/Secretary, Karaikal Bar Association.